

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.33/07

Wednesday this the 14th day of March 2007

C O R A M :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE DR.K.B.S.RAJAN, JUDICIAL MEMBER**

1. P.G.Thomas,
RDO, Kottayam.
2. K.V.Mohankumar,
RDO, Trivandrum.Applicants

(By Advocate Mr.S.Radhakrishnan)

Versus

1. Union of India represented
by the Secretary to Government of India,
Department of Personnel & Training,
Ministry of Personnel, Public Grievances
& Pension, New Delhi.
2. Union Public Service Commission
represented by the Secretary,
UPSC, Shajahan Road, New Delhi.
3. The State of Kerala represented
by the Chief Secretary to the Government,
Government of Kerala, Trivandrum.
4. The Principal Secretary,
General Administration (Special-A) Department,
Trivandrum.
5. The Principal Secretary to the
Government of Kerala,
Revenue C Department,
Government Secretariate, Trivandrum.Respondents

**(By Advocate Mr.T.P.M.Ibrahim Khan,SCGSC [R1-2]
& Mr.K.Thavamony,GP [R3,4&5])**

.2.

This application having been heard on 14th March 2007 the Tribunal on the same day delivered the following :-

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

The applicants in this O.A are aggrieved by the inaction on the part of the 1st respondent in not effecting the quinquennial review of the cadre strength of the Kerala State Cadre of the IAS under Rule 4(2) of the Indian Administrative Service (Cadre) Rules, 1954. It is submitted that by Annexure A-2 detailed proposals for cadre review were submitted by the State Government to the Central Government. The respondents were directed to file a reply statement but so far no reply statement has been filed.

2. When the matter came up today, learned counsel for the applicants submitted that he has received information under the RTI Act from the Government of Kerala and has produced the copies of the letters dated 14.9.2006 and another letter dated 17.2.2007 received by him in which the correspondence between the State Government and the Central Government furnishing further clarification on the subject have been forwarded to the Central Government. In these circumstances, learned counsel for the applicants submitted that he is restricting his prayer to a direction to the respondents to consider these detailed proposals submitted by the State Government and pass appropriate orders.

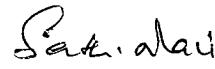
.3.

3. Accordingly, we dispose of this O.A at this stage recording the submissions of the learned counsel for the applicants and direct the 1st respondent to take a decision and pass necessary and appropriate orders on the proposals of the State Government at Annexure A-2 and the subsequent correspondence mentioned above within a period of two months from the date of receipt of a copy of this order. No order as to costs.

(Dated the 14th day of March 2007)



K.B.S.RAJAN
JUDICIAL MEMBER



SATHI NAIR
VICE CHAIRMAN

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